

(b) A proposal for providing a minimum pension of Rs. 1000/- to member pensioners under Employees' Pension Scheme, 1995 is also under consideration of the Government.

**Care of mentally retarded persons**

749. SHRI BHARAT SINH PRABHATSINH PARMAR:

SHRI MANSUKH L. MANDAVIYA:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Central Government in consultation with State Governments is going to conduct detailed study about conditions of mentally retarded persons as it has been observed that due to lack of proper regulations and laws for them, sometimes their families are not taking proper care of such persons;

(b) whether Government is considering making a suitable law for guardians of mentally retarded persons to furnish all details such as health condition, family details so it will be easy for Government to monitor the conditions of mentally retarded persons; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI PORIKA BALRAM NAIK): (a) There is no such proposal in the Ministry to conduct such a study at this stage. The enactments namely, Rehabilitation Council of India Act, 1992, Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995, National Trust for the Welfare of the Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Act, 1999 and the Mental Health Act, 1987 take care of various aspects to safeguard the interest of persons with disabilities including the persons with mental retardation.

(b) and (c) Section 10 of the National Trust for the Welfare of the Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Act, 1999 provides for appointment of Guardians and Trustees for persons with disability (including persons with intellectual disabilities) requiring protection. The Local Level Committee (LLC) constituted under this Act is authorized to seek details of health condition and family of the Persons with Disabilities from the Legal Guardian.

**Cases of violation in respect of Persons with Disabilities Act, 1995**

750. DR. T.N. SEEMA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state: